

1	2	3	4
9.	Himachal Pradesh	7.000	4.410
10.	Jammu and Kashmir	15.000	21.540
11.	Karnataka	25.000	20.000
12.	Kerala	40.000	15.000
13.	Madhya Pradesh	5.000	0.000
14.	Maharashtra	20.000	30.000
15.	Manipur	7.000	0.990
16.	Meghalaya	6.338	1.460
17.	Mizoram	3.083	0.950
18.	Nagalands	1.000	1.000
19.	Orissa	25.500	40.000
20.	Punjab	—	—
21.	Rajasthan	3.890	25.000
22.	Sikkim	4.000	0.790
23.	Tamil Nadu	45.000	20.000
24.	Tripura	4.770	0.520
25.	Uttar Pradesh	15.000	10.000
26.	West Bengal	20.000	0.900
27.	A & N Islands	—	—
28.	Chandigarh	0.110	0.670
29.	D & N Haveli	0.250	0.170
30.	Daman & Diu	0.470	0.150
31.	Lakshdweep	—	—
32.	Pondicherry	2.060	0.730
Total		280.511	310.280

[Translation]

Violation of Labour Laws

2668. SHRI JAGAT VIR SINGH DRONA :
 SHRI JANARDAN PRASAD MISRA :
 SHRI T. R. BAALU :
 SHRI AJIT JOGI :
 SHRI BASUDEB ACHARIA :

Will the Minister of LABOUR be pleased to state:

(a) whether a meeting of Secretaries of various Ministries has been convened regarding payment of statutory dues/minimum wages to workers/mine workers in the country, State-wise;

(b) if so, the outcome of the meeting; and

(c) the steps taken or proposed to be taken for prompt payment of the dues/minimum wages to these workers?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) An inter-ministerial meeting was convened on 7.8.98 to discuss the strategy for liquidation of outstanding statutory dues of workers employed in Central Public Sector Undertakings. The Department of Mines was also represented in the meeting.

(b) and (c) A Note on strategy for liquidation of outstanding statutory dues of workers in CPSUs has been prepared by the Ministry of Labour.

As far as Payment of Minimum Wages to the workers in the country is concerned, enforcement of Payment of Wages Act, 1936 is primarily the responsibility of the State Governments. The Central Government is responsible for enforcing the Minimum Wages Act only in mines, railways, oil fields and air transport services. The enforcement machinery of Central Government and State Governments/Union Territory Administrations take necessary steps to deal with defaults in payment of the minimum wages as per the provisions of the Minimum Wages Act, 1936 and other Acts relating to payment of other statutory dues of the workers.

[English]

Review of Law and Order Situation

2669. SHRI RAJ BANSHI MAHTO :
 PROF. AJIT KUMAR MEHTA :
 SHRI SURENDRA PRASAD YADAV
 (JHANJIHARPUR) :
 SHRI SANDIPAN THORAT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have sent a number of special teams to various States to assess the law and order situation;

(b) if so, whether these teams have submitted their reports;

(c) if so, the details and findings of those teams;

(d) whether the attitude of State Government towards these teams was co-operative;

(e) if not, the reasons therefor;

(f) the details of crimes and its comparison with the corresponding period of three years alongwith the number of persons killed/injured during the current year due to such activities;

(g) the details of action taken report on the recommendations of National Police Commission; and

(h) the concrete measures taken by the Government to check violence in the affected States?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) Central team were deputed to Tamil Nadu, Bihar and West Bengal. The reports of these teams have been received and these relate to prevailing law and order situation in the said States.

(d) and (e) Reservations were expressed by some political leaders, particularly from West Bengal, about the constitutionality of sending Central teams to the States.

(f) According to available information, cognizable crimes under the Indian Penal Code committed during the years 1995, 1996 and 1997 were 16,95,696, 17,09,576 and 17,18,304 respectively. Information in regard to cases of murder and hurt/grievous hurt during the said period is given below:

Year	Murders	Hurt/Grievous Hurt
1995	37,464	2,03,812
1996	37,671	2,23,977
1997	37,565	1,99,344

'Police' is a State subject. Complete data pertaining to the year 1998 have not been received from the State Government as yet.

(g) According to available information, most of the States/Departments of the Government of India have examined the recommendations of the National Police Commission (NPC) and have taken action to implement them to the extent considered appropriate. In the light of certain observations of the Supreme Court of India on the question of implementation of some of the recommendations of the NPC, a High Powered Committee under the Chairmanship of Shri J.F. Ribeiro has been constituted to review the recommendations of the NPC, Law Commission, etc. and to suggest measures for implementation of the pending recommendations.

(h) 'Police' being a State subject, it is primarily the responsibility of the State Governments to take necessary action to curb crimes, including violence. The Central Government, however extends financial assistance to the State Governments for improving their policing infrastruc-

ture. The Central Government also shares intelligence with them and sends them advisories from time to time.

Demand of Employees of Chandigarh, UT

2670. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received any representation from various employees of union Territory of Chandigarh demanding that those employees, whole were transferred from Chandigarh Administration to Municipal Corporation of Chandigarh, be treated as permanent employees of the Administration and not of the Corporation;

(b) if so, the details thereof;

(c) the steps taken to redress their grievances; and

(d) the time by which the final decision is likely to be taken?

THE MINISTER OF HOME AFFAIRS (SHRI L .K. ADVANI) : (a) and (b) Yes, Sir. There has been a demand from the employees transferred to the Municipal Corporation, Chandigarh that they should be allowed to retain status of Government servants.

(c) and (d) It has been decided to treat the employees of Chandigarh Administration transferred to the Municipal Corporation of Chandigarh as on deemed deputation without deputation allowance subject to the condition that the vacancies which may arise in future shall be filled up by the Corporation on its own.

Post Matric Scholarship

2671. SHRI ARJUN SETHI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Post-matric scholarships scheme for SCs/STs has been revised in order to provide scholarships to the disabled; and

(b) if so, the details of the scheme made thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPWERMENT (SHRIMATI MANEKA GANDHI) : (a) The Centrally Sponsored Scheme of Post Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes even prior to modifications was applicable to such SC and ST students with disabilities who were covered under the Scheme. The Scheme as modified w.e.f. 1.4.1998, however, provides additional provisions for such SC and ST students with disabilities. The students other than those belonging to Scheduled Castes and Scheduled Tribes are not covered under the Scheme.